

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Miscellaneous Application No.75097 of 2022
&
Service Tax Appeal No.77310 of 2018

(Arising out of Order-in-Appeal No.214/S.Tax-I/Kol/2018 dated 2.2018 passed by Commissioner (Appeals) of CGST, Excise, Kolkata)

M/s Hotel Sai Heritage

240, Behind Pradhan Tower, Main Road, Ranchi-834001

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi

C.R.Building, 5A-Main Road, Ranchi-834001

Respondent

Appearance:

None for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

Misc.Order No.75086/2022

FINAL ORDER NO.75206/2022

DATE OF HEARING : 13.04.2022

DATE OF DECISION : 13.04.2022

PER P.K.CHOUDHARY :

In view of the reasons as explained in the Miscellaneous Application, the delay in filing the appeal is condoned. Miscellaneous Application (COD) is thus allowed.

2. However, the appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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